PUBLICITY SERVICE OF THE DEFENCE | SERVICES

120. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state the amount spent in 1955-56 on publicity activities of:—

- *(i) the Army;
- (ii) the Navy; and
- (iii) the Air Force?

THE MINISTER

ORGANIZATION (SHRI MAHAVIR TYAGI: The amounts spent by the three Services on their publicity activities during the year 1955-56 are as follows:—

FOR DEFENCE

Army and Navy Rs. 1,64,700
Air Force Rs. 73,700

Note—(1) Separate figures for the Navy are not available as publicity for the Army and Navy is done by a common organisation.

(2) The figures shown against 'Army and Navy' also include figures in respect of Inter-Service expenditure which is incurred from the Army Budget.

LOK SAHAYAK SENA CAMPS

SHRI DEOKINANDAN NARAYAN: Will the Minister for DEFENCE be pleased to state:

- (a) how many camps of the Lok Sahayak Sena have so far been held in the current year and what are the names of the places where they were held; and
- (b) what was the number of trainees in each of those camps?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) and (b). A statement is placed on the Table of the House (See Appendix XV, Annexure No. 54.]

PAPER LAID ON THE TABLE.

Notification publishing the High
Court Judges (Part A States)

TRAVELLING ALLOWANCE RULES. 1956

THE MINISTER, IN THE MINI-STRY OF HOME AFFAIRS (SHR) B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the Ministry of Home Affairs Notification No. II/45/55-Judl.1., dated the 23rd October, 1956, publishing the High Court Judges (Part A States) Travelling Allowance Rules, 1956. [Placed in library. See No. S-512 /56.]

THE TERMINAL TAX ON RAIL-WAY PASSENGERS BILL, 1956

श्री देवकी नंदन नारायण (मम्बद्ध) : उप-सभापति महोदय, पिछली दफा में पूप्कर की बात कह रहा था। उस समय मझसे एक गलती हो गई थी। मैने यह कहा था कि पूष्कर स्रजमेर से १०-११ मील है, यद्यपि वह द ही मील है। पूष्कर के साथ एक अन्याय हो रहा है। ग्रजमेर जाने वालों से टर्मिनल टैक्स कई वर्षो से वमुल किया जाता है, । भ्राप जानते है कि ग्रजमेर जाने वाले यात्री ग्रजमेर के लिए ही नहीं जाया करते । उनमें बहुत से पूष्कर के लिये जाते हैं श्रौर पृष्कर जाने वालों से स्रजमेर में टैक्स वसूल किया जाता है। तो क्या वजह है कि उसका लाभ पुष्कर को न मिले। मथुरा ग्रौर वृन्दावन जाने ग्राने वॉलों से जो टर्मिनल टैक्स वसूल किया जाता है वह दोनों में एक सा बांट दिया जाता है---५० परसेंट फार मथरा ऐंड ५० परसेंट फार वृन्दावन । जब मथुरा के लिये ग्राप यह तजवीज कर सकते है, तो मैं नहीं मझता लोकि यही तजवीज अजमेर श्रौर पुष्कस के लिए। क्यों न की जाय । जैसे ऋजमेर में रुग्वाजासाहब की दरगाह के मेले के लिये लोग जाते हैं, उसी तरह से पूष्कर तीर्थ के लिये होग जाते हैं और दोनों की तादाद बहुत बड़ी नती है। अगर यों कहें तो अतिशयोक्ति होगी कि ख्वाजा साहब के मेले के लिये जितने लोग जाते हैं, उनसे बहुत ग्रधिक पूष्कर के लिये जाते हैं । इसलिए ग्रजमेर जाने ग्राने वालों से जो टैक्स ग्राप वसूल कर रहे हैं, उसमें से